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20.	M/s. DSM Sugar Mills. Kashipur, Uttar Pradesh		Unit has to submit clarification on technical issues raised by the Standing Committee.
	1996-97 (Karnataka)		
21.	M/s. Vanivilasa Coop. Sugar Factory Ltd., Chitradurga, Karnataka.		Pending for policy decision as unit has applied for effluent treatment plant (ETP) financing only.
22.	M/s. Shree Pandavapura SSK Ltd., Dist. Mandya, Karnataka		Loan recommended by Standing Committee.
23.	M/s. Malprabha Coop. Sugar Factory Ltd., Hubli, Belgaum (Maharashtra)		Appraisal report awaited from NCDC.
24.	M/s. Shree Pandurang SSK Ltd Shreepur, Solapur, Maharashtra		Loan recommended by Standing Committee
25.	M/s. Yeshwant SSK Ltd., Chantamaningar, Haveli, Pune, Maharashtra. (Uttar Pradesh)		Appraisal Report awaited from IFCI.
26.	M/s. Oudh Sugar Mills Ltd., Rosa Unit, Shahajahanpur, UP		Unit has to submit clarification on technical issues raised by Standing Committee.
27.	M/s. Upper Ganges Sugar and Industries Ltd., Seohara, UP		Appraisal report awaited from IDBI.
28.	M/s. United Provinces Sugar Col. Ltd., Seorahi, Padrauna, Uttar Pradesh.		As in serial No. 26.
29.	M/s. Bajaj Hindustan Ltd., Paliakalan, Kheri, U.P.		Clarification awaited on technical feasibility of scheme.
30.	M/s. Bajaj Hindustan Ltd., Gola Unit, U.P.		-do-
31.	M/s. Balrampur Chini Mills Babhnan Factory, PO. Babhnan, Uttar Pradesh.		Application received on 28.10.96 case ready for submission to Standing Committee.

National Fishery Policy

*280. DR. M. JAGANNATH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a National Fishery Policy;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the impact of unbridled deep-sea fishing on the traditional fishermen of the coastal areas in the absence of a National Fishery Policy?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (c). The policy of the Government of India on the subject of fisheries has been stated in various documents including the Eighth Five Year Plan document. However, recognising the need for a consolidated statement on fishery policy, the Ministry of Agriculture has drafted a National Fisheries Policy covering all aspects of the fisheries sector. The draft National Fisheries Policy was referred to the States and also put up to the Central

Board of Fisheries which had endorsed the draft National Fisheries Policy statement.

The objectives, as laid down in the draft National Fisheries Policy are :

- (i) Conservation of aquatic resources and genetic diversity;
- (ii) enhancing production of fish and the productivity of fishermen, fish farmers and fishing industry;
- (iii) generating employment for the coastal and rural poor;
- (iv) improving the socio-economic conditions of the traditional fishermen and fish farmers, and
- (v) augmenting export of fish and marine products taking into account the need for responsible and sustainable fisheries.

The draft Policy provides for development of marine fisheries, inland fisheries, aquaculture, infrastructure including marketing facilities, fisheries cooperatives, manpower research and training, extension, credit facilities and insurance cover over the remaining period of the Eighth Five Year Plan and during the Ninth Five Year Plan.

(d) The fish production from the marine sector in the country has increased from 25.75 lakh tonnes in 1992-93 to 27.07 lakh tonnes in 1995-96. The contribution from the deep sea sector out of this is only about 30,000 tonnes and the remaining production is from the traditional and small-scale mechanised sector. There is, thus, no adverse impact of deep-sea fishing on the traditional fishermen of the coastal areas.

[Translation]

Infrastructural Facilities in Border Areas

2520. SHRI ASHOK PRADHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are considering to provide the infrastructural facilities in the border areas of the country including along Nepal and China;

(b) if so, the details thereof; and

(c) the details of criteria fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). Border Area Development Programme was started in the Seventh Plan with the objective of balanced development of sensitive areas in the Western Region of the country, through provision of infrastructure facilities and promotion of a sense of security among the local population. The programme has been continued during the Eighth Plan (1992-97) with extended coverage to the Eastern States which have international border

with Bangladesh. Area specific schemes which are designed to take care of problems typical to the border areas are only taken up under this programme. These are drawn up keeping in view the factors such as remoteness, accessibility, perception of threat from across the border, problems like smuggling, infiltration, subversion etc. and inadequacies relating to provision of essential needs. Individual schemes located in each state is approved by a Screening Committee at the State level.

Dacoity in Train

2521. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of HOME AFFAIRS be pleased to state

(a) whether any complaint/FIR was lodged by passengers of Train No 4055, Brahmaputra Express regarding dacoity in that train on October 9, 1996;

(b) if so, the details thereof;

(c) the details of cash and valuables looted by the dacoits alongwith the number of persons injured in the incident;

(d) the reasons for not providing the First Aid immediately to the injured passengers;

(e) the compensation provided to the affected passengers;

(f) whether the FIR in this regard was lodged after ten hours of the incident, and

(g) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (g). The registration, investigation, detection and prevention of crime in the trains is the responsibility of the Government Railway Police (G.R.P.) which functions under the control of respective State Governments/UT Administrations. Information relating to train-wise crimes, FIRs lodged at local levels, etc. is not maintained by the Central Government.

[Translation]

Regional Offices of CPCB

2522. SHRI LALIT ORAON : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government propose to bring about structural changes in the Central Pollution Control Board to make the Environment Protection Scheme more effective;

(b) if so, whether there is any proposal to open more regional offices of the Board;

(c) if so, the details thereof; and